

[Translation]**Quota of controlled cloth to Uttar Pradesh**

11063. SHRI RAJ KUMAR RAI : Will the Minister of TEXTILES be pleased to state :

(a) whether the quota of controlled cloth and Janta saree has been allotted to Uttar Pradesh during the last three years ; and

(b) if not, the reasons therefor and the action being taken in this regard ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) Does not arise.

Appointment of employees in NTC mills in Maharashtra

11064. SHRI RAJ KUMAR RAI : Will the Minister of TEXTILES be pleased to state :

(a) the number of employees appointed on *ad-hoc*, daily wages and on permanent basis in various National Textile Corporation mills in Maharashtra during 1987-88 (till 31 March, 1988) ;

(b) the basis on which these appointments were made ; and

(c) the additional number of persons proposed to be appointed during 1988-89 ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) and (b). During 1987-88, 8 employees were appointed on permanent basis to facilitate the functioning in critical areas in addition to staff and workers employed for varying short periods to cope up with temporary rush of work.

(c) This would depend on the actual requirements.

[English]**Missing GPF Credits in Accountant General Office**

11065. SHRI PRATAPRAO B. BHOSALE : Will the Minister of FINANCE be pleased to state :

(a) how many subscribers to the General Provident Fund have complained of missing credits maintained by the various Accountants General (A.Gs) as on 31 March, 1987 and the amount involved therein ;

(b) the total amount of suspense accounts in respect of GPF with the various A.Gs. as on the above date ; and

(c) the steps taken on proposed to be taken to simplify the procedures so that the GPF accounts of the subscribers are made upto date and the subscriber/subscriber's family do not face any difficulty in case of retirement, resignation or death ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) and (b). As on 31.3.87 there were 6137 subscribers who had complained to the office of the CAG of India about their missing credits and complaints with AGS (14) were 19944. The amount involved cannot be precisely computed as not all subscribers indicate the amounts involved. According to the information available, the number of missing credits in all the offices of the As.G. as on 31.3.87 was 81.68 lakhs. In relation to the number of subscribers which was 45.54 lakhs, the number of missing credits as well as the number of complaints were relatively small. Amount of Provident Fund suspense in respect of nearly 46 lakhs subscribers with various As.G. on the above date was :

credit	Rs. 1,06,59,296
debit	Rs. 3,10,53,304

(c) In view of the present system of decentralised payments involving several treasuries all over the country the accounts of some subscribers remain unposted with credits/debits for some time. The position of missing credits varies from State to State depending also on the quality of primary accounts rendered to the As. G. There is, however, a constant endeavour on the part of the As. G. to accelerate settlement of Provident Fund cases. These include :

(i) adjustment of missing credits on the basis of collateral evidence ;